L.A. Bill No. 20 of 2018

A Bill further to amend the Tamil Nadu Agricultural University Act, 1971.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty Ninth year of Republic of India as follows:

1. (1) This Act may be called the Tamil Nadu Agricultural University (Amendment) Act, 2018.

(2) It shall come into force at once.

2. In section 11 of the Tamil Nadu Agricultural University Act, 1971 (hereinafter referred to as the principal Act), in sub-section (3), after the proviso, the following proviso shall be added, namely:-

“Provided further that a person appointed as Vice-Chancellor shall retire from office if, during the term of his office, he completes the age of seventy years”.

3. Notwithstanding anything contained in the principal Act, as amended by this Act, the Vice-Chancellor of the Tamil Nadu Agricultural University holding office as such immediately before the date of the publication of this Act in the Tamil Nadu Government Gazette, shall continue to hold office as such Vice-Chancellor, for a term of three years from the date on which he entered upon his office.
STATEMENT OF OBJECTS AND REASONS.

There is no provision in the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971), specifying the maximum age limit to hold the office of the Vice-Chancellor. It is considered to specify the retirement age of the Vice-Chancellor as seventy years on par with the retirement age of the Vice-Chancellor under the Central Universities Act, 2009 (Central Act 25 of 2009) so as to utilise the knowledge and experience gained by the academicians for the advancement of learning and prosecution of research in agricultural and allied sciences in the State. Accordingly, the Government have decided to amend the said Tamil Nadu Act, 8 of 1971 to specify the retirement age of the Vice-Chancellor as seventy years.

2. The Bill seeks to give effect to the above decision.

R. DORAIKKANNU,
Minister for Agriculture.

K. SRINIVASAN,
Secretary.